

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(Under Section 18 read with Section 14
of the National Green Tribunal Act, 2010)

**ORIGINAL APPLICATION NO. 347/2016
(I.A.No. 471/2019)**

CHANDRA BHAL SINGH

..... Applicant

Versus

UNION OF INDIA & Ors.

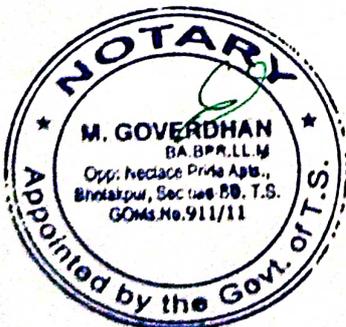
..... Respondents

**FINAL REPORT IN COMPLIANCE WITH THE ORDERS OF THE HON'BLE NATIONAL
GREEN TRIBUNAL DATED 28.09.2020 FILED BY THE 20th RESPONDENT/ SECRETARY,
TELANGANA STATE BIODIVERSITY BOARD, HYDERABAD**

I, Shri. Kalicharan S. Khartade S/o Sudamrao Gangaram Khartade, resident of Plot.No. BH. 4/2, IAS Qtrs, Road. No. 10, Banjara Hills, Hyderabad – 500034 ages 42 years do hereby solemnly affirm and say as follow:

1. That I am working as the Secretary, Telangana State Biodiversity Board and I have been arrayed as the 20th Respondent in the present Original Application 347 of 2016 Being well acquainted with the facts and circumstances of the case from the records I am competent to affirm the present Affidavit.
2. That vide order dated 09.08.2019 and in accordance with the Order of the Principal bench of the Hon'ble National Green Tribunal, Delhi dated 18/03/2020, the Hon'ble National Green Tribunal (NGT) directed the Chief Secretary to the Government of Telangana and the Principal Secretary, Rural Development & Panchayati Raj Department, to achieve 100 percent compliance with regard to the constitution of Biodiversity Management Committees (BMCs) in all the local bodies as per the Section 41 of the Biological Diversity Act, 2002 and prepare the People's Biodiversity Register (PBRs) in all the BMCs as per the Rule 22 (6) of the Biological Diversity Rules, 2004, by 31.08.2020.


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3. It is respectfully submitted that the Telangana Government has constituted the Telangana State Biodiversity Board as a statutory body u/s 22 of Biological Act, 2002 vide G.O. (Ms) No.21, EFS&T Department dated 25.10.2014.

4. The Telangana State Government has notified the Telangana State Biological Diversity Rules vide G.O. Ms. No. 23, EFS&T Department dated 14.05.2015 under section 63 (1) of the Biological Diversity Act, 2002 (Central Act no. 18 of 2003).

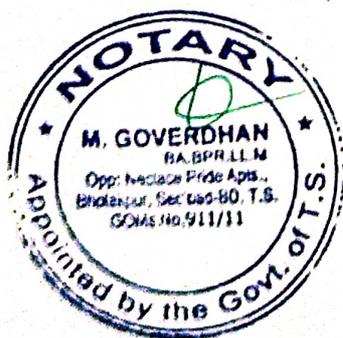
5. It is respectfully submitted that the Telangana government has constituted Biodiversity Management Committees (BMCs) with the cooperation of Panchayat Raj Department of Telangana State at all (13461) local bodies out of 13461 local bodies which includes all 12,750 Gram Panchayat, all 539 Mandals, all (32) District level (Zilla Parishad) and all (140) Urban local bodies covering 100 percent of Telangana State, as per the section 41 of the Biological Diversity Act, 2002.

Hence, the State has achieved 100 percent compliance in respect of constitution of Biodiversity Management Committee (BMC's).

6. Considering the prevailing COVID -19 pandemic lockdown situation National Biodiversity Authority (NBA) has advised the states to commence the preparation of the PBRs based on existing data on biological resources already available with line departments of the state and to update the same once the situation gets normal. The PBR is a dynamic document and the updation of PBR would be a continuous process.

7. It is humbly submitted that the Telangana government has prepared a baseline People's Biodiversity Register (PBRs) with the support of secondary data from line department (Agriculture, Fisheries, Animal Husbandry, Horticulture & Forest) in all the 13461 local bodies out of 13461 local bodies which includes all 12,750 Gram Panchayat, all 539 mandals, all (32) District level


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(Zilla Parishad) and all (140) Urban local bodies covering 100 percent of Telangana State, as per the section 41 of the Biological Diversity Act, 2002 and Section 22(6) of Biological Diversity Rules 2004.

Hence, the State has achieved 100 percent compliance in respect of Preparation of People's Biodiversity Register (PBR).

8. In accordance with the Order of the Principal Bench of the Hon'ble National Green Tribunal, Delhi, dated 18.03.2020, the Telangana State Biodiversity Board (TSBDB) has regularly attended all the five (05) monthly review meetings conducted by Ministry of Environment, forest and Climate Change (MoEF&CC) and the National Biodiversity Authority (NBA).

9. The Telangana State Biodiversity Board has also constituted the PBR monitoring committee as per the Orders of the Hon'ble Tribunal to evaluate the quality of PBRs in Telangana State.

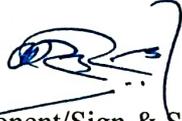
All facts stated above are true to the best of my knowledge, information and belief.

Prayer:

Under the above mentioned facts and circumstances of the case, it is therefore most respectfully prayed that the Hon'ble National Green Tribunal (NGT) may graciously pleased to close this case and to waive off the penalty in the interest of Justice.

And for this act of kindness the deponent shall ever remain grateful.




Deponent/Sign & Seal
Secretary

Telangana State Biodiversity Board
Hyderabad -500001

ATTESTED


M. GOVERDHAN
BA., BPR., LL.M.
H.No.6-4-353/4, (GOMS 911/1)
Opp: Neelace Pride Apts, Bholakpur,
SECUNDERABAD-500 080, T.S.

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VERIFICATION

I, the above named deponent do hereby declare that this is my name, signature and official designation and what are all stated in above said paragraphs are true to the best of my knowledge and belief and nothing material has been concealed there from, Verified the same on this 28th day of September, 2020 at Hyderabad.



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A blue ink signature is written over a rectangular stamp. The stamp contains the text "Secretary" in a large font, "Telangana State Biodiversity Board" in a smaller font, and "HYDERABAD" at the bottom.